

गृह मन्त्रालय में राज्य मन्त्री (श्री निहार रंजन लस्कर): (क) और (ख) राज्य सरकारों द्वारा भेजी गई सूचना पर आधारित 1980 से अनुसूचित जाति के लोगों की सामूहिक हत्या की कुछ घटनाओं के बारे में अपेक्षित सूचना का एक विवरण सभा पटल पर रखा जाता है। [ग्रन्थालय में रखा गया। देखिये संख्या/LT-4355/182]

(ग) गृह मन्त्री के 10 मार्च, 1980 के अ० शा० पत्र में निहित मार्गदर्शी सिद्धान्तों के प्रभावकारी कार्यान्वयन के लिए राज्य सरकारों को लिखने के अतिरिक्त बिहार, मध्य प्रदेश, राजस्थान और उत्तर प्रदेश राज्यों को उन गांवों अथवा क्षेत्रों में जो अनुसूचित जातियों के प्रति अपराधों-मुखी हैं, "गांव सुरक्षा बल" अथवा "गांव रक्षक" बनाने के प्रश्न पर विचार करने के लिए लिखा गया है।

Allotment of Land to SC/ST of Rajokari Village, Delhi

2891. SHRI BHEEKHA BHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Scheduled Castes and Scheduled Tribes of village and Post Office Rajokari, Delhi have not been allotted land of Gram Panchayat earmarked for allotment to Scheduled Castes and Scheduled Tribes; if so, the reasons therefor;

(b) the total area of land earmarked for allotment to Scheduled Castes and Scheduled Tribes and the total number of Scheduled Castes and Scheduled Tribes to whom the land is to be allotted for construction of houses;

(c) the reasons for delay in allotment of land to Scheduled Castes and Scheduled Tribes and

how much time it will take for allotment of land to them; and

(d) the extent to which the Delhi Administration is going to give financial help for construction of houses to Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) It has been reported by the U.T. Administration of Delhi that no land was earmarked for allotment of house-sites to Scheduled Castes and Scheduled Tribes in village Rajokari and as such no proposal is underway to distribute land in the village.

(b) No allotment is proposed in the village.

(c) The U.T. Administration has stated that the gaon sabha of the village has not passed requisite resolution despite various instructions to this effect and that now, it has been conformed by the concerned pradhan that Scheduled Castes of the village have not come forward for allotment of land and as such is not proposed to allot land in the village.

(d) The U. T. Administration has reported that the Panchayat Unit of the Development Department is providing a grant @Rs. 250/- per house-sites for the development of house-sites and there is a provision of Rs. 5.00 lakhs for this purpose during 1982-83. Besides, the Harijan Welfare Board is implementing a Scheme wherein subsidy of Rs. 2000/- can be given to those Scheduled Caste persons who do not possess pacca house in the rural areas of Delhi. There is a provision of Rs. 20.20 lakhs during current financial year for this purpose. Assistant Housing Commissioner (Loans), Delhi Administration is also providing loan for construction of houses. The total allocation

for this year 1982-83 is Rs. 40.00 lakhs, Rs. 10.00 lakhs and Rs. 10.00 lakhs for the Middle Income Housing Group Scheme, Low Income Housing Group Scheme & Village Housing Project Scheme respectively. Out of this allocation 15% is reserved for Scheduled Castes and Scheduled Tribes in each category. Loan under this scheme is sanctioned on priority basis. Even more amount can be allocated from general allocation. In 1981-82, 15%, 3% and 30% of the total outlay under Middle Income Group Housing Scheme, Low Income Group Housing Scheme and Village Housing Project respectively was sanctioned to Scheduled Castes and Scheduled Tribes.

Minimum Wages to Shop Assistants in Jay Nagar and other places in Bihar

2892. SHRI BHOGENDRA JHA: Will the Minister of LABOUR be pleased to state :

(a) whether Shop Assistants of Jay Nagar and other places in Bihar have been agitating for getting legally fixed minimum wages ; if so, the details thereof and steps Government propose to take to fully implement the Minimum Wages Act without further delay ;

(b) the sections of the rural and urban labourers of Bihar which are not getting the legally fixed minimum wages which are already very low ; and

(c) steps being taken to fully enforce their payment ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : (a) to (c). The required information is being collected from the State Government who is the appropriate government. It will be placed on the Table of the House as soon as it is received.

Inclusion of Hospitals, Educational and other Charitable Institutions in the definition of Industry

2893. SHRI VIJAY KUMAR YADAV : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that on 28 February, 1978 the Supreme Court delivered a judgement bringing Hospitals, Educational Institutions and other Charitable Institutions in the definition of Industry ; and

(b) if so, how many cases of the aforesaid institutions are pending in conciliation proceedings and Industrial (Labour) Tribunals since the said date all over the country upto-date ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : (a) Yes, Sir. The Supreme Court delivered this Judgement on the 21st February, 1978.

(b) In the Central sphere, 6 cases were pending in conciliation with the officers of the Central Industrial Relations Machinery, and 9 cases were pending disposal with Central Government Industrial Tribunal-cum-Labour Courts, as on 30th June, 1982.

Engaging of Contract Labourer in Public Sector

2894. SHRI SUSHIL BHATTACHARYA : Will the Minister of LABOUR be pleased to state :

(a) whether labourers on contract system are being engaged in most of the public sectors in violation of the law that such system should not be made use of where there is scope for perennial jobs ; and

(b) if so, the measures taken by Government to prevent such violation of law ?